

**IN THE COURT OF VIKAS DHULL, ADDITIONAL
DISTRICT JUDGE-01, WEST, THC, DELHI**

**Civ.DJ No. 562/2019
Sarvesh Bisaria Vs. Rajesh Prasad**

**THROUGH CISCO WEBEX VIDEO
CONFERENCING**

22.06.2020 (2.00 p.m. to 2.10 p.m.)

Application under Order XXXIX Rule 1 and 2 read with Section 151 CPC alongwith application under Section 148,149 and 151 CPC seeking exemption from filing the deficient court fees and attested affidavit received from the Filing Section, West, THC on the court email ID and the same has been put before the undersigned by the Reader of this court through email as the matter is pending before this court.

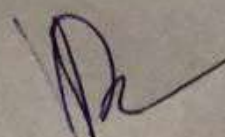
Pr: Plaintiff in person.

(M.No.9811111210, 9911205262)

(Email ID: sarveshbisaria@yahoo.com.)

Heard on the application under Order XXXIX Rule 1 and 2 CPC.

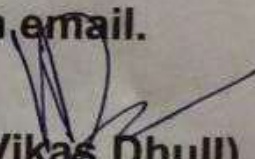
No case is made out for grant of exparte



injunction.

Now, issue notice of the application under Order XXXIX Rule 1 and 2 read with Section 151 CPC to defendant through Nazarat Branch, West, Tis Hazari Courts, Delhi subject to plaintiff providing email ID, whatsapp number etc.of defendant for 24.06.2020.

A copy of order be sent to the plaintiff by the Filing Section, West, THC, Delhi through email.


(Vikas Dhull)
ADJ-01, WEST
THC, DELHI
22.06.2020